

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2014

Subject : Petition for claim of Kerala State Electricity Board regarding quantum of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15 of 2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250 of 2012

Petitioner : NLC Limited

Respondents : KSEB and 7 others

Date of Hearing : **29.7.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M G Ramchandran, Senior Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Ritika Singh, Advocate, NLCIL
Ms. Shrishti Kindaria, Advocate, NLCIL
Shri Pradyumna Pattnaik, NLCIL
Shri Divya Prakash, NLCIL
Ms. Ratna Chaudhary, NLCIL
Ms. Preethi, NLCIL
Ms. Pooja Menon, Advocate, KSEBL
Ms. Akanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

Heard the learned counsel for the Respondent, KSEBL, and the learned Senior counsel for the Petitioner, at length. The learned counsel for the Respondent, TANGEDCO, adopted the submissions of the Respondent KSEBL.

2. The Commission, at the request of the parties, permitted them to file their written note of arguments by **18.8.2025**, after serving a copy to the other. Subject to this, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

